

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar

Notification
Jammu, the 31st of March, 2023

SO 179 .-In exercise of the powers conferred by clause (99) of section 2 read with sub-section (1) of section 4 of the Jammu and Kashmir Goods and Services Tax Act, 2017 (**Act No V of 2017**), the Government hereby appoint Commissioner, State Taxes Department, J&K as Revisional Authority for revision of decision or orders referred to in section 108 of the Act.

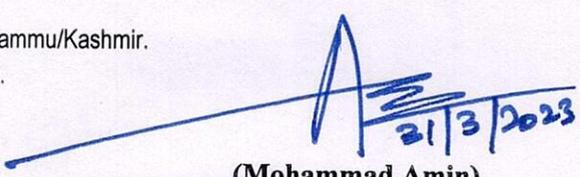
By order of Government of Jammu & Kashmir

Sd/-
Secretary,
Finance Department.
Dated: 31 - 03 - 2023

No: FD-ST/19/2023

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Secretary to Hon'ble Lt. Governor.
4. All Principal Secretaries/ Commissioner/Secretaries to Government.
5. Joint Secretary, J&K, MHA, Gol, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Commissioner, State Taxes Department, J&K, Srinagar.
8. Excise Commissioner, J&K, Srinagar
9. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
10. Private Secretary to the Administrative Secretary, Finance Department.
11. Incharge website, Finance Department.


(Mohammad Amin)
Deputy Secretary to Government,
Finance Department.